IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28714 OF 2026

Between:

Kundana Sreshta Edla, D/o Srinivas Edla, Aged about 17 years, Occ. Student, Rep by its Natural guardian her father Srinivas Edla, S/o Edla Yadagiri, Aged about 62 years, Occ. Business, R/o H.no. 11-26-217, Kothawada, Near Wartha Office Lane, Warangal Town, Warangal District

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd, respondent in not considering the petitioners daughter request for online registration for admission into MBBS/BDS course under Management Quota "C" NRI" Category in ongoing and next phase of counseling for the academic year 2026-27 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner daughter to upload online application for admission into MBBS/BDS course under Management Quota "C" "NRI" category for the academic year 2026-27 in ongoing and next phase of counseling.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner daughter request for online registration under Management Quota "C" NRI" Category for admission into MBBS/BDS course in the ongoing and next phase of counseling for the academic year 2026-27, pending disposal of writ petition.

Counsel for the Petitioner: SRI L. RAM SINGH

Counsel for the Respondent No.2: MR. T. SHARATH, S.C. FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.28714 of 2026
(CNR.No. HBHC010594952026)

Dated: 01.09.2026

Between:

Kundana Sreshta Edla

...Petitioner

And

The State of Telangana, rep., by the Principal Secretary,
Medical and Health Family Welfare Department,
Secretariat, Hyderabad and another.

...Respondents

ORDER:

Mr. L. Ram Singh, learned counsel for the petitioner.

Mr. T. Sharath, learned Standing Counsel for the Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as "the University"), appears for respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

> "In the above said circumstances, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner's daughter request for online registration for admission into MBBS/BDS course under Management Quota "C" NRI category in ongoing and next phase of counselling for the academic year 2026-27 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner daughter to upload online application for admission into

MBBS/BDS course under Management Quota "C" NRI Category for the academic year 2026-27 in ongoing and next phase of counselling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against management quota seats in B-category, she could not upload for C-Category i.e., NRI Category as she could not get sponsor letter and NRI documents. Therefore, she approached respondent No.2 to consider her request under C-Category, but respondent No.2 is not permitting her to seek admission against Management Quota in 'C/NRI' Category seats. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 20.08.2026 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the

same within a period of two (02) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter. No order as to costs.

Miscellaneous petitions, pending if any, stand closed.

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L. RAM SINGH, Advocate [OPUC]
4. One CC to MR. T. SHARATH, S.C. FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES [OPUC]
5. Two CD Copies

AGK

GJP

HIGH COURT

DATED: 01/09/2026

ORDER

WP.No.28714 of 2026



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(7)

2/9/26